

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 127 of 2013**

**Dated : 9<sup>th</sup> October, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**M/s Lafarge India Pvt. Ltd.**

**..... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory  
Commission & Anr.**

**..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Surbhi Sharma  
Mr. Praveen Kumar

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1  
Ms. Suparna Srivastava for R-2  
Mr. Buddy A. Rangnadhan

**ORDER**

We have heard the Learned Counsel for the Appellant. He has finished his arguments. We have also heard Mr. Buddy A. Ranganadhan Learned Amicus Curiae Counsel. The Learned Counsel for the parties are directed to file additional written notes on or before 28.10.2014 after serving copy on the other side.

Post the matter for further hearing on **03.11.2014 at 2.30 p.m.**

**(Surender Kumar)                      (Rakesh Nath)      (Justice M. Karpaga Vinayagam)**  
**Judicial Member                      Technical Member                      Chairperson**